

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH      REPORTS  
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

## FORTY-EIGHTH REPORT

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Forty-eighth Report.

2. The Committee met on the 9th December, 1974 for—

I. Examination of the Constitution (Amendment) Bill, 1974 (Amendment of articles 124 and 155) by Shri Madhu Dandavate under rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

*Examination of the Constitution (Amendment) Bill, 1974 (Amendment of articles 124 and 155) by Shri Madhu Dandavate*

3. Shri Madhu Dandavate, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

4. The Bill seeks to amend articles 124 and 155 of the Constitution with a view to provide that the appointment of every Supreme Court Judge and a Governor of a State shall be subject to ratification by Parliament.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

### *Classification and allocation of time to Bills*

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Recommendations*

7. The Committee recommend that—

(i) Shri Madhu Dandavate be permitted to move for leave to introduce his Constitution (Amendment) Bill; and

(ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

December 9, 1974  
Agrahayana 18, 1896 (Saka)

TRIDIB CHAUDHURI,  
Acting Chairman,  
Committee on Private Members'  
Bills and Resolutions.

**APPENDIX**

**MEMBERS OF THE LEGISLATIVE ASSEMBLY, 1974**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1.	The Constitution (Amendment) Bill, 1974 (Amendment of articles 269 and 280) by Shri Marasoli Maran.	79 of 1974	B	2 hours
2.	The Constitution (Amendment) Bill, 1974 (Amendment of article 270 and omission of article 271) by Shri Marasoli Maran.	76 of 1974	B	2 hours
3.	The Constitution (Amendment) Bill, 1974 (Amendment of Seventh Schedule) by Shri Arjan Sethi.	93 of 1974	B	2 hours
4.	The Sports and Games Federations and Associations (Taking over of Management) Bill, 1974 by Shri Arjan Sethi.	94 of 1974	B	2 hours
5.	The Pensions (Regulation) Bill, 1974 by Shri Dinesh Bhattacharya.	102 of 1974	B	2 hours
6.	The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Anil Bihari Vaipavee.	99 of 1974	B	2 hours